

tion Survey is carried out and the final estimates are prepared. Till then it will only be an approximate figure for general guidance. As has already been explained the present approximate figure as assessed after scrutiny is Rs. 225 crores which includes besides the cost of construction, the cost of rolling stock and the interest charges during the period of construction but excludes escalation. This will be modified, when the final estimates are received, after the Final Location and detailed Engineering Survey is completed.

MR. SPEAKER: He has taken pains to prepare that. I hope, your reply will not give rise to further complication again.

SHRI L. N. MISHRA: No, Sir; it will not.

13.04 hrs.

#### DISTURBED AREAS (SPECIAL COURTS) BILL

##### APPOINTMENT OF A MEMBER TO JOINT COMMITTEE

SHRI LILADHAR KOTOKI (Now-gong): I beg to move:

"That this House do appoint Shri Vikram Mahajan to the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith, in the vacancy caused by Shri R. D. Bhandare ceasing to be a member of the House."

MR. SPEAKER: The question is:

"That this House do appoint Shri Vikram Mahajan to the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith, in the vacancy caused by Shri R. D. Bhandare ceasing to be a member of the House."

*The motion was adopted.*

13.05 hrs.

#### RE. ACUTE SHORTAGE OF DOMESTIC COAL IN UTTAR PRADESH

MR. SPEAKER: Mr. S. M. Banerjee.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have also given notice....

MR. SPEAKER: You are not entitled to speak simply by giving a notice. It is not treated as a right under 377.

SHRI JYOTIRMOY BOSU: I am seeking your permission..

MR. SPEAKER: No, please.

Mr. Banerjee.

SHRI S. M. BANERJEE (Kanpur): Mr. Speaker, Sir, you have given me permission to raise this most important matter, the alarming situation created in the whole of Uttar Pradesh because of acute shortage of domestic coal due to non-availability of wagon. I am happy that the hon. Minister is here. There is a tremendous shortage of coal for domestic consumption in Uttar Pradesh, and since the last three months, from January to March, as against 7,200 wagons—the monthly quota is 2,400 wagons—, only 622 wagons have been supplied. There is practically no coal for domestic consumption in all the big cities like Kanpur, Banaras, Allahabad. With greatest difficulty, when the Delegation met yesterday the hon. Deputy Minister, Shri Mohd. Shafi Qureshi, he was kind enough to order supply of one rake which means hardly 84 wagons. I would request the hon. Minister for Railways to kindly make a statement and assure the people of U.P. and the State Government that U.P. will not suffer because of non-availability of domestic coal. Coal is available in the coal-fields but because of the non-availability of wagons we are not getting any coal. May I request that the Minister may make some statement because there is acute shortage?

13.06 hrs.

#### RE. ACUTE SHORTAGE OF DIESEL OIL IN PUNJAB

SHRI B. S. BHAURA (Bhatinda): Under Rule 377 of the Rules of Pro-

[Shri B. S. Bhaura]

cedure and Conduct of Business in Lok Sabha I wish to raise the following matter of public importance.

There is acute shortage of diesel oil in Punjab resulting in hardship to farmers whose crops are not getting water because the shortage of electricity is already there and now diesel oil is also not available. Black-marketing in the sale of diesel oil is also going on as the dealers are charging very high price. I request that the Minister should make a statement.

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): I want to make a submission, Sir. You have allowed two members under Rule 377. This is a very important matter concerning 2000 workers of Haryana....

**MR. SPEAKER:** I am not allowing you.

13.07 hrs.

#### RE. BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMIAH):** May I make a statement? I have consulted the Leaders of the Opposition. Because there are a number of speakers on our side as well as on their side who want to participate in the debate on the Demands for Education, the remaining time is not enough and they have all agreed that we may extend the time. May I submit that we may extend it for the whole of the day. That will give us two hours more and the Minister may reply tomorrow. They have all agreed to it.

**MR. SPEAKER:** I hope you all agree.

The Minister will reply tomorrow.

**HON. MEMBERS:** Yes.

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): May I get a little favour from you in this regard....

**MR. SPEAKER:** Please do not bring in State matters every time.

13.09 hrs.

#### DEMANDS FOR GRANTS, 1973-74 Contd.

**MINISTER OF EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF CULTURE**  
Contd.

**MR. SPEAKER:** The House will now proceed with the further discussion and voting on the Demands for Grants under the control of the Ministry of Education and Social Welfare and the Department of Culture.

R Shri Rudra Pratap Singh.

श्री रुद्र प्रताप सिंह (बाराबंकी)  
माननीय अध्यक्ष जी, विगत कार्य दिवस पर मैं सदन में शिक्षा मंत्रालय के सांस्कृतिक विभाग के पुरातत्व उप-विभाग के सम्बन्ध में अपने विचार प्रकट कर रहा था। श्रीमन्, पुरातत्व विभाग के द्वारा समस्त प्रदेश तथा समस्त केन्द्र प्रशासित क्षेत्रों में, कश्मीर से ले कर कन्याकुमारी तक, गुजरात से असम तक स्मारकों के संरक्षण, सर्वेक्षण और अध्ययन का काम तीव्र गति से चलाने की आवश्यकता है जिस से कि राष्ट्र का प्राचीन तथा प्राचीनतम इतिहास जो अंधकार में हो गया है वह वर्तमान के प्रकाश में आ सके और भविष्य में हमारा मार्गदर्शन कर सके।

श्रीमन्, 1857 के स्वतन्त्रता संग्राम की सेनानी, लक्ष्मी बाई, के पति की समाधि को भी मंत्रालय द्वारा संरक्षण प्रदान किया जाय, यह हमारा बहुत ही नम्र निवेदन है। और मैं यह भी कहना चाहता हूँ कि उन का जो किला है, महल है, उस में उस समय की जो ऐतिहासिक वस्तुयें प्राप्त हुई हैं उन को वहाँ पर एक संग्रहालय का स्वरूप प्रदान किया जाय।

श्रीमन्, पुरालेख तथा स्मारकों का सर्वेक्षण एक महत्वपूर्ण कार्य है। इस के द्वारा भारतीय संस्कृति की अनेकता में एकता